

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2468
ANSWERED ON:16.08.2011
STATUTORY DEVELOPMENT BOARD
Sainuji Shri Kowase Marotrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has received any proposal from the Government of Maharashtra for a separate statutory development board for different regions in the State;
- (b) if so, the details thereof and the reaction of Government in this regard; and
- (c) the present status of the said proposal and the reasons for the delay?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): Yes, Madam. The Government of Maharashtra, on the basis of a Resolution passed unanimously by both Houses of the State Legislature on 20th February, 2005 had forwarded a proposal to the Ministry of Home Affairs recommending the establishment of a separate Development Board for Konkan region of the State. Similarly, the Union Ministry of Home affairs had also received from the Government of Maharashtra, a Resolution passed on 13.07.2006 by both the Houses of Maharashtra State Legislature, requesting Government of India to take necessary steps to amend Article 371 (2) of the Constitution to set up a separate Statutory Development Board for North Maharashtra covering the five districts of Dhule, Nandurbar, Jalgaon, Nashik and Ahmednagar. Planning commission has not supported the proposal for setting up a separate Statutory Development Board for the Konkan region in Maharashtra and stated that backwardness by itself is not a reason for constitutional amendment for establishing a separate Development Board for Konkan region as there are other instruments available to the Centre and State Governments to gear up their developmental machinery.